SCHEDULE 7

[See Regulation 6(2)]

Acceptance of deposits by Indian proprietorship concern/firm or company (including non-banking finance

company registered with Reserve Bank) on non-repatriation basis from Non-resident Indian (NRI) or a Person of

Indian Origin (PIO)

A proprietorship concern or a firm in India and a company incorporated in India (including a non-banking finance

company registered with Reserve Bank) may accept deposits on non-repatriation basis from NRIs or PIOs subject to the

following conditions:

i) In the case of a company, the deposits may be accepted either under private arrangement or under a public deposit

scheme.

ii) If the deposit accepting company is a non-banking finance company, it should be registered with the Reserve

Bank and should have obtained the required credit rating as stipulated under the guidelines issued by Reserve Bank for

such companies. iii) The maturity period of deposit shall not exceed 3 years.

iv) If the deposit accepting company is a non-banking finance company the rate of interest payable on deposits shall

be in conformity with the guidelines/ directions issued by Reserve Bank for such companies. In other cases the rate of

interest payable on deposits shall not exceed the ceiling rate prescribed from time to time under the Companies

(Acceptance of Deposit) Rules, 2014.

v) The amount of deposit shall be received by debit to NRO account only, provided that the amount of the deposit

shall not represent inward remittances or transfer of funds from NRE/ FCNR (B) accounts into the NRO account.

vi) The proprietorship concern/ firm/ company accepting the deposit should comply with the provisions of any other

law, rules, regulations or orders made by Government or any other competent authority, as are applicable to it in regard

to acceptance of deposits.

vii) The proprietorship concern, firm or company accepting the deposit shall not utilise the amount of deposits for

relending (not applicable to a Non-Banking Finance Company) or for undertaking agricultural/ plantation activities or

real estate business or for investing in any other concern or firm or company engaged in or proposing to engage in

agricultural/ plantation activities or real estate business. viii) The amount of deposits accepted shall not be allowed to be

repatriated outside India.

Foot Note: The Principal Regulations were published in the Official Gazette vide No. G.S.R. 389(E) dated April 01,

2016 and subsequently amended as under

G.S.R.1093 (E) dated 09.11.2018

G.S.R. 498 (E) dated 16.07.2019

No. FEMA 5(R)/(3)/2019-RB dated November 13, 2019

No. FEMA 5(R)/(4)/2024-RB dated May 06, 2024

No. FEMA 5(R)(5)/2025-RB dated January 15, 2025